

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

215. C.P. (IB)/263(MB)2022

IN THE MATTER OF

Bank of Baroda

... Petitioner

Vs

Sanjay Vinayak Kulkarni

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 01.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

For the Respondent:

ORDER

Adjourned to **02.08.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/